

**GOVERNMENT OF INDIA
SCIENCE AND TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2804
ANSWERED ON:14.03.2013
PATENT RIGHTS
Viswanathan Shri P.

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Government has any proposal to allow scientists and research teams in research institutions and universities patent rights over inventions arising out of Government funded research;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to allow commercialisation of such inventions through licensing arrangements to enable the inventor to share the royalty; and
- (d) if so, the details thereof?

Answer

MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (S. JAIPAL REDDY)

(a) to (d): No, Madam. Under the existing Government instructions to research institutions and universities on patent rights over inventions arising out of the Government funded research are assigned to the grantee institutions and they are permitted to retain the benefits and earnings arising out of the patent rights. This also ensures that scientists & research teams are named as inventors in all such patents. On commercialization of these patents, grantee institutes are allowed to share upto 1/3rd of accrued royalties and licensing fee benefits with inventors. A Bill for the protection and utilization of Public funded Intellectual Property is in draft stage which aimed at sharing of royalty with the inventors.